



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ५, अंक ४०]

सोमवार, नोव्हेंबर ११, २०१३/कार्तिक २०, शके १९३५

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असाधारण क्रमांक ७१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Shops and Establishments (Amendment) Act, 2011 (Mah. Act No. XXV of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXV OF 2013.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 11th November 2013).

An Act Further to amend the Bombay Shops and Establishments Act, 1948.

Bom. LXXIX of 1948. WHEREAS it is expedient further to amend the Bombay Shops and Establishments Act, 1948, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

1. This Act may be called the Bombay Shops and Establishments Short title. (Amendment) Act, 2011.

Amendment
of section 7
of Bom.
LXXIX of
1948.

2. In Section 7 of the Bombay Shops and Establishments Act, 1948 (hereinafter referred to as "the principal Act"),—

Bom.
LXXIX
of
1948.

(a) in sub-section (2-A), for the words "upto the end of the year for which it is granted" the words "for a period of twelve months from the day on which it is granted or renewed" shall be substituted ;

(b) in sub-section (2-B), for the words "for a period of three years at a time, on payment of the fees for that period, so as to be valid upto the end of the third year from and including the year in which it is granted or renewed, as the case may be", the following shall be substituted, namely :—

"for a period of thirty-six months at a time, on payment of the fees for that period, so as to be valid upto the end of thirty-six months from the date on which it is granted or renewed, as the case may be".

Amendment
of section
11 of Bom.
LXXIX of
1948.

3. In section 11 of the principal Act, in sub-section (1), in clause (a), for the words, figures and letters " closed later than 8.30 p.m." the words, figures and letters "closed later than 10.00 p.m." shall be substituted.